

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

IA No. 1557/2024

And

CP (IB) No. 80/Chd/Pb/2024

IN THE MATTER OF:

Ashu Jain

...Petitioner

Under Section: 94(1), 60(5) IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vashisth, Advocate

For the RP and applicant : Mr. Yash Shrivastav, Advocate

For the RP in CP(IB) No.
101/Chd/Pb/2024 : Mr. Narsingh Chauhan, Advocate

ORDER

IA No. 1557/2024

This application has been filed to place on record the report filed by the RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus, IA No. 1557/2024 is disposed of and the same be tagged with the main petition for reference purpose.

CP (IB) No. 80/Chd/Pb/2024

It is stated by Mr. Narsingh Chauhan, Advocate that CP (IB) No. 101/Chd/Pb/2024, which is stated to be filed by Indian Bank against the same personal guarantor is listed before this Bench on 29.07.2024. List the matter on the same day

i.e. on 29.07.2024 to decide as to which of the petition will proceed further in the matter.

-sd-
(ASHISH VERMA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)